

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY.

Original Application No. 220/93.

Ms. Dipti Joshi.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Ms.Usha Savara, Member(A).

Appearances:-

Shri P.Sankaranarayanan,
for the applicant.

Shri J.G.Sawant, for the
Respondents.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dated: 18.6.1993.

Heard Shri P.Sankaranarayanan, advocate for the
applicant and Shri J.G.Sawant, counsel for the Respondents.

2. It is apparent that the applicant has applied for
regular appointment in response to an advertisement and
that she has been called for an interview. All that we
need say is that the services of the applicant shall
not be terminated until a regular appointment after
following due procedure is made by the Respondents.

3. With the above directions the application is disposed
of.

M. Savant

(USHA SAVARA)
MEMBER(A)

M.S. Deshpande

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.